CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.180/MP/2019, along with IA Nos. 32/2023 & 20/2024

Subject : Petition under Regulation 13 read with Regulations 7 and 8 of the

Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018 read with Regulations 111 and 112 of the Central Electricity Regulatory Commission (Conduct of

Business) Regulations, 1999.

Petitioner : Indian Railways (IR)

: Damodar Valley Corporation (DVC) and Ors. Respondents

: 8.5.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

: Shri Amit Kapur, Advocate, IR Parties Present

> Ms. Puja Priyadarshini, Advocate, IR Shri Rishabh Bhardwai, Advocate, IR Shri Deeptanshu Chandak, Advocate, IR

Ms. Komal Karnik, Advocate, IR

Ms. Swapna Seshadri, Advocate, DVC

Ms. Ritu Apurva, Advocate, DVC

Shri Karthikeyan Murugan, Advocate, DVC

Shri Ashok Rajan, ERLDC Shri Alok Mishra, ERLDC

Record of Proceedings

At the outset, the Commission observed that the Respondent, DVC, had yet to file the information called for vide Record of Proceeding for the hearing dated 25.2.2025. In response, the learned counsel for the Respondent, DVC, prayed for four weeks to file such information.

2. Considering the above request, the Commission permitted the Respondent, DVC, to file the information as called for vide Record of Proceedings for the hearing dated 25.2.2025 within four weeks with a copy to the Petitioner.

3. The Petition will be listed for final hearing on 15.7.2025.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)